

हरिजन विस्थापित लोगों को ऋण

१७३२. श्री प० लाल बाबूगाल : क्या पुनर्वास तथा अंतरसंस्थापक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान में हरिजन विस्थापितों को दिये गये सब ऋण (जिनमें तकावी ऋण भी सम्मिलित है) माफ कर दिये गया है; और

(ख) यदि नहीं, तो सरकार ने प्रति परिवार कितनी राशि माफ कर देने का निश्चय किया है ?

पुनर्वास तथा अंतरसंस्थापक-कार्य मंत्री (श्री मेहर चन्द खन्ना) : (क) जी नहीं।

(ख) राजस्थान के हरिजन शरणार्थियों को कोई खास रियायत नहीं दी गयी है। पश्चिमी पाकिस्तान के शरणार्थियों को घाम तौर पर नोचे दिये गये कर्ज माफ कर दिये गये हैं।

(१) पंजाब के बाहर जमीन पर बसाये गये प्रत्येक शरणार्थी काश्तकार (दावेदार और गैर-दावेदार) परिवार को २५२ रुपये तक की तकावी का भाग जिले फंड लान वृत्ते हैं।

(२) देहाती इलाकों में बसाये गये गैर-दावेदार दस्तकार शरणार्थियों को गैर-काश्तकारी कामों के लिये ३०० रुपये तक के देहाती कर्ज हैं।

(३) छोटे शहरी कर्जों की योजना के अन्तर्गत ३१-३-५४ तक, गैर-दावेदार शरणार्थियों को उद्योग, व्यवसाय और व्यापार के लिये ३०० रुपये या कम रकम के कर्ज हैं।

(४) विदेशों में शिक्षा के लिये कर्जों का छोड़ कर ३१-३-५४ तक गैर-दावेदार शरणार्थियों को दिये

गये शिक्षा के लिये सब प्रकार के कर्ज बाहूँ वह कितनी रकम के हों।

(५) ११-२-५७ तक गैर-दावेदार विधवाओं को सिलाई की मशीनें खरीदने के लिये दिये गये कर्ज बाहूँ प्रत्येक विधवा को ३०० रुपये से भी अधिक मिले हों। ये छात्राएं उन विधवाओं को भी लागू होती हैं जिन्हें राज्य सरकार द्वारा दी गयी सिलाई की मशीनों की कीमत कर्जों के रूप में दी गयी थी।

Rehabilitation work in Tripura

1733. *Shri Dasaratha Deb*: Will the Minister of Rehabilitation and Minority Affairs be pleased to state the total cost of the work done by the Contract Division of the Relief and Rehabilitation Department in Tripura, in 1957-58?

The Minister of Rehabilitation and Minority Affairs (*Shri Mehr Chand Khanna*): About Rs. 2.79 lakhs.

State Trading Corporation of India (Private) Ltd.

1734. *Shrimati Renu Chakravarty*: Will the Minister of Commerce and Industry be pleased to state:

(a) the total value of imports by the State Trading Corporation of India (Private) Ltd. up-to-date;

(b) the total value of contracts for imports but not actually imported;

(c) the number of concerns in the private sector which have received the assistance of the State Trading Corporation in the matter of imports up-to-date;

(d) the value of such imports on account of the concerns in the private sector; and

(e) the names of the private firms and private parties which have been so assisted together with the description of the commodities imported by each and the value thereof?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

- (a) Rs. 21,83,68,635.
 (b) Rs. 17,05,93,291.
 (c) 84.
 (d) Rs. 8,26,78,750.

(e) It will not be in the business interest of the Corporation to give the names of the firms. However a list of the commodities imported together with their value on account of the firms in private sector is laid on the Table of the House. [See Appendix IV, annexure No. 114].

Automatic Stove Manufacturing Factory

1735. Shri Pangarkar: Will the Minister of Commerce and Industry be pleased to state:

(a) whether there is any proposal to establish an automatic stove manufacturing factory in India;

(b) if so, when and where it will be set up; and

(c) whether any foreign company is collaborating in the above project?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):
 (a) to (c). In December, 1957, a proposal was received for the establishment of an auto-safe stove factory at Bombay in collaboration with a foreign firm.

The proposal was not approved by Government, and the party was advised to enter into collaboration with the existing manufacturers of Stoves & Oil Pressure Lamps in the country rather than set up a new factory.

Export of Animals

1736. Sardar Iqbal Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have placed a ban on the export of wild life;

(b) if so, the names of animals and their kind which are banned and also

the names of countries to which these are banned; and

(c) the names of animals and their kind whose export is allowed and the names of the countries to which these are to be exported?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): (a) Yes, Sir; on a few species.

(b) and (c). A statement is laid on the Table of the House. [See Appendix IV, annexure No. 115].

Development of Sewing Machine

1737. Shri Daljit Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Government of Punjab has submitted any scheme for the development of Sewing Machines industry in the State; and

(b) if so, whether any amount has been allotted to the Punjab State for implementing such schemes?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):
 (a) A scheme for the establishment of a Central Workshop at Bassi for the manufacture of Sewing machines and parts was submitted by the erstwhile PEPSU Government in 1954-55.

(b) A sum of Rs. 1,73,250 was given by way of loan, by the Central Government in connection with this scheme. Again in 1958-59, a sum of Rs. 21,564 has been granted for a Quality Marking Centre for cycles and sewing machine parts at Malerkotla.

Besides, block loans amounting to Rs. 43,00,000 were sanctioned to the Punjab Government during 1956-57 and Rs. 24,00,000 in 1957-58 for disbursement as loans to small scale industrial units under the State Aid to Industries Act. Information is, however, not available as to the amounts disbursed by the State Government out of these loans to enterprises engaged in the manufacture of sewing machines and parts thereof.